

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

RA No. 300/95

in

O.A. No. 1689/95

New Delhi this the ~~21/12~~ day of December, 1995.

Hon'ble Shri N.V. Krishnan, Acting Chairman.

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Devi Dayal Sharma ..Applicant.

By Advocate Shri O.P. Kalshian.

Versus

The Chief Secretary,
Govt. of NCT of Delhi & Ors. .. Respondents.

ORDER (By Circulation)

Hon'ble Shri N.V. Krishnan, Acting Chairman.

The O.A. has been dismissed at the admission stage on 12.9.1995. This application seeks a review of that order. We have taken the review application for disposal by circulation.

2. It is true that there is a clerical mistake in the order inasmuch as it appears to suggest that the journey was undertaken in 1992. It was ~~in~~ taken in 1982. That, however, does not require any review of the order which still holds good.

3. The applicant points out that the delay in departmental inquiries has been viewed seriously by the Supreme Court in Chaman Lal Goyal Vs. State of Punjab, ATC 1995(29) 546 and in State of Madhya Pradesh Vs. Bani Singh & Ors., ATJ 1990 SC 653.

4. This is not an error apparent on the record. For, we have come to the conclusion on the facts of the case that though the journey was performed in 1982, the delay cannot be considered to be unjustified. Hence, the review application is dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

N.V. Krishnan
21/12/85
(N.V. Krishnan)
Acting Chairman

'SRD'